The Tamil Nadu Electricity (Taxation on Consumption) Act, 1962

Act 4 of 1962

Keyword(s):

Electricity (Taxation on Consumption) Act, 1962.

An Act to provide for the levy of tax on the consumption of electrical energy in the State of Tamil Nadu.

Be it enacted by the Legislature of the State of Tamil Nadu in the Thirteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the Electricity (Taxation on Consumption) Act, 1962.

(2) It extends to the whole of the State of Tamil Nadu.

(3) It shall be deemed to have come into force on the 1st day of July, 1962.

2. In this Act, unless the context otherwise requires,—

Definitions.

(1) "consumer" with its grammatical variations and cognate expressions, includes any person who consumes energy whether generated by himself or supplied to him.

Explanation I.—Where a licensee consumes energy, whether generated by himself or supplied to him, such licensee shall be deemed to be a consumer only in respect of the energy so consumed.

Explanation II.—Where a licensee or other person consumes energy for purposes connected with the construction, maintenance and operation of the generating, transmitting and distributing system, such licensee or person shall not be deemed to be a consumer in respect of the energy so consumed;

3These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.


5This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
1[(I-A) "Domestic Bulk Supply" means energy supplied for lighting, fans, refrigerators, cookers and similar domestic appliances on a combined circuit, where the connected and utilized load in electrical equipment (other than lights, radios and fans) is not less than 1,000 watts;]

(2) "energy" means electrical energy;

(3) "energy intensive industries" means industries in which the price of energy used in the process of manufacturing or producing the principal product of the industry concerned exceeds 15 per centum of the total cost of the manufacture or production of that product and includes the industries manufacturing or producing the following, namely:

(i) aluminium;
(ii) bleaching powder;
(iii) calcium carbide;
(iv) caustic soda;
(v) synthetic gem;

(4) "Government" means the State Government;

(5) "High Tension Supply" means energy supplied at more than 400 volts in respect of alternating current and at more than 440 volts in respect of direct current;

(6) "licensee" means—

(i) the State Electricity Board; and
(ii) any person licensed under Part II of the Indian Electricity Act, 1910 (Central Act IX of 1910), to supply energy or any person who has obtained the sanction of the Government under section 28 of that Act to supply energy;

(7) "Low Tension Supply" means energy supplied at 400 volts or less in respect of alternating current and at 440 volts or less in respect of direct current;

(8) "person" includes a company, local authority or a licensee:

(iii) "price of energy" means the money consideration paid by a consumer to a licensee for the energy supplied by the licensee but does not include—

(i) meter charges;
(ii) interest on delayed payments;
(iii) fuel surcharge; and
(iv) fuse-off call charges and re-connection charges.

1 This clause was inserted by section 2 of the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1965 (Tamil Nadu Act 29 of 1965).
**Explanation.—**

(a) Where no energy at all has been consumed, minimum charges or fixed charges, as the case may be, shall not be deemed to be ‘price of energy’;

(b) Where the number of units of energy actually consumed is less than the tariff minimum in respect of the consumer concerned, ‘price of energy’ shall mean only the price of energy actually consumed and not the minimum charges or fixed charges, as the case may be;

(c) For the period during which the Madras Electricity Supply (Madras State Electricity Board and Licensees Areas) Surcharge Order, 1963, is in force, "price of energy" shall include that portion of the surcharge which bears to the total amount of the surcharge leviable under the said Order, the same proportion as the amount of "overall charges" as defined in the Explanation to clause 4 of the said Order, excluding the aggregate amount of the charges mentioned in items (i) to (iv) of this clause, bears to the total amount of the overall charges aforesaid.

(10) "State Electricity Board" means the 3[Tamil Nadu State Electricity Board] constituted under section 5 of the Electricity (Supply) Act, 1948 (Central Act LIV of 1948);

(11) "textile industry" means any industry in which textiles (including those dyed, printed or otherwise processed)—

(i) made wholly or in part of cotton, including cotton yarn, hosiery and rope;

(ii) made wholly or in part of jute, including jute twine and rope;

(iii) made wholly or in part of wool, including wool tops, woollen yarn, hosiery, carpets and druggets;

(iv) made wholly or in part of silk, including silk yarn and hosiery;

(v) made wholly or in part of synthetic, artificial (man-made) fibres, including yarn and hosiery of such fibres, are manufactured or produced.

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1 This clause was added by section 2 of the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1963 (Tamil Nadu Act 35 of 1964), which was deemed to have come into force on the 1st November 1963.

2 This expression was substituted for the expression “Madras State Electricity Board” by paragraph 5 of, and the Schedule to, the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
3. (l) (a) Save as otherwise provided in this Act, there shall be levied and paid to the Government every month, a tax on the consumption of energy (hereinafter referred to as the electricity tax).

1[(b) The electricity tax shall be calculated at the following rates on the basis of the price of energy consumed by the consumer, namely:—

(i) High Tension Supply, subject to items (ii) to (iv).

2[(ii) High Tension Supply for textile industry.

(iii) High Tension Supply for cement industry.

(iv) High Tension Supply for energy intensive industries.

3[(v) Low Tension Supply.]

(i) High Tension Supply subject to items (ii) to (iv).

(ii) High Tension Supply for textile industry.

(iii) High Tension Supply for cement industry.

(iv) High Tension Supply for energy intensive industries.

(v) Low Tension Supply.

Provided that the rate of electricity tax in respect of consumers under High Tension Supply and liable to pay fuel surcharge shall be five per centum of the price of energy consumed.”.

2 This item and the entries relating thereto were substituted for the following item and entries by section 2 of the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1969 (Tamil Nadu Act 18 of 1969), which was deemed to have come into force on the 21st July 1969:—

“(ii) High Tension Supply for textile industry. Forty per centum of the price of energy consumed”.

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1 This clause was substituted for the following clause by section 3 of the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1965 (Tamil Nadu Act 29 of 1965):—

“(b) The electricity tax shall be calculated at the following rates on the basis of the price of energy consumed by the consumer, namely:—

(i) High Tension Supply subject to items (ii) to (iv).

(ii) High Tension Supply for textile industry.

(iii) High Tension Supply for cement industry.

(iv) High Tension Supply for energy intensive industries.

(v) Low Tension Supply.

Provided that the rate of electricity tax in respect of consumers under High Tension Supply and liable to pay fuel surcharge shall be five per centum of the price of energy consumed.”.
(v) Low Tension Twenty per centum of the price of energy consumed.
Low Tension Domestic Bulk Supply, subject to item (vi).
(vi) Low Tension Ten per centum of the price of energy consumed:
Supply for domestic purposes (other than Domestic Bulk Supply).

Provided that the rate of electricity tax in respect of consumers under High Tension Supply and liable to pay fuel surcharge shall be ten per centum of the price of energy consumed.

2. Where the energy supplied to a consumer is not determined by a meter, but is determined in accordance with any formula adopted by the licensee, the electricity tax shall be calculated on the basis of the price of the energy determined in accordance with such formula.

4. Notwithstanding anything contained in this Act, no electricity tax shall be levied under this Act on the energy consumed by the Government of India or consumed in the construction, maintenance or operation of any railway by the Government of India or a railway company not liable to tax.

Explanation.—The expression ‘railway’ in this section shall have the meaning assigned to it in clause (20) of Article 366 of the Constitution.

5. (1) Every licensee shall collect from the consumer payment of and pay to the Government at the time and in the manner prescribed, the electricity tax payable under this Act in respect of the energy supplied by him to the consumer. The tax so payable shall be a first charge on the amounts recoverable by such licensee for the energy supplied by him and shall be a debt due by him to the Government.

(2) Every person (other than a licensee) who consumes energy generated by himself, or every licensee who consumes energy, whether generated by himself or supplied to him, or every person who supplies energy to any other person free of charge, shall pay, or collect and pay, as the case may be, to the Government, at the time and in the manner prescribed, the electricity tax payable under this Act on the basis of the price of energy consumed by himself or by such other person.

Explanation.—For the purposes of this sub-section, the price of energy consumed shall be determined in the manner prescribed.
(3) The Government may pay as collection charges to every person collecting electricity tax under this section, such amount as may be prescribed.

Provided that such amount shall not exceed one per centum of the electricity tax collected by such person.

(4) When any consumer fails or neglects to pay at the time and in the manner prescribed, the amount of electricity tax due from him, the licensee or, as the case may be, the person supplying energy free of charge, may, without prejudice to the right of the Government to recover the amount under section 8—

(i) deduct such amount of electricity tax from the amount, if any, deposited by the consumer with the licensee or the person supplying energy free of charge; or

(ii) after giving not less than seven clear days' notice in writing to the consumer, cut off supply of energy to the consumer; and the licensee or the person supplying energy free of charge may, for that purpose, exercise the power conferred on a licensee by sub-section (1) of section 24 of the Indian Electricity Act, 1910 (Central Act IX of 1910), for the recovery of any charge or sum due in respect of energy supplied by him.

6. Every person who generates energy by himself and every licensee shall keep books of account, in the prescribed form and submit to the Government or to the prescribed officer, returns in such form and at such times as may be prescribed, showing,—

(i) the units and price of energy consumed by him or supplied by him to each consumer, as the case may be;

(ii) the amount of electricity tax payable thereon and recovered or paid by him under this Act; and

(iii) such other particulars as may be prescribed.

7. (1) The Government may, by notification, appoint Inspecting Officers to inspect the prescribed books of account kept under section 6.

(2) The Inspecting Officers shall perform such duties and exercise such powers as may be prescribed for the purpose of carrying into effect the provisions of this Act and the rules made thereunder.

(3) Every Inspecting Officer appointed under this section shall be deemed to be a public servant within the meaning of section 21 of the Indian Penal Code (Central Act XLV of 1860), and the Prevention of Corruption Act, 1947 (Central Act II of 1947).

8. Any sum due on account of electricity tax, if not paid at the time and in the manner prescribed, shall be
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be in arrears, and thereupon such interest not exceeding twelve per centum per annum which the Government may, by general or special order fix, shall be payable on such sum; and the sum, together with any interest thereon, shall be recoverable either through a civil court or as an arrear of land revenue,—  

(i) if the sum was payable under sub-section (1) of section 5, either from the consumer or from the licensee, at the option of the Government or of the prescribed officer;  

(ii) if the sum was payable under sub-section (2) of section 5,—  

(a) in any case where any person other than a licensee consumes energy generated by himself, from such person; or  

(b) in any case where the licensee consumes energy generated by himself or supplied to him, from such licensee; or  

(c) in any case where any person supplies energy free of charge, from the consumer or from the person supplying energy free of charge, at the option of the Government or of the prescribed officer.  

9. (1) If any dispute arises regarding—  

(i) the liability to pay electricity tax under this Act; or  

(ii) the rate or the amount of electricity tax payable under this Act,  

such dispute shall be decided by the Electrical Inspector appointed under sub-section (1) of section 36 of the Indian Electricity Act, 1910 (Central Act 1x of 1910) and having jurisdiction. The decision of the Electrical Inspector shall, subject to the provisions of sub-section (2), be final.  

(2) From every decision of the Electrical Inspector under sub-section (1), an appeal shall, within such time as may be prescribed, lie to the Government whose decision thereon shall be final.  

10. If any person—  

(a) liable under section 6 to keep books of account or submit returns, fails to keep or submit the same in the manner prescribed; or  

(b) intentionally obstructs an Inspecting Officer appointed under section 7 in the exercise of his powers or the performance of his duties under this Act or the rules made thereunder; or
(c) contravenes any rule made under this Act; he shall be punished with fine which may extend to one thousand rupees.

Offences by company...

11. (1) If the person committing an offence under this Act is a company, the company as well as every person in charge of, and responsible to, the company for the conduct of its business at the time of the commission of the offence shall be deemed to be guilty of the offence and shall be liable to be proceeded against and punished accordingly:

Provided that nothing contained in this sub-section shall render any such person liable to any punishment if he proves that the offence was committed without his knowledge or that he exercised all due diligence to prevent the commission of such offence.

(2) Notwithstanding anything contained in sub-section (1), where an offence under this Act has been committed by a company and it is proved that the offence has been committed with the consent or connivance of or is attributable to any neglect on the part of, any director, manager, secretary or other officer of the company, such director, manager, secretary or other officer shall also be deemed to be guilty of that offence and shall be liable to be proceeded against and punished accordingly.

Explanation.—For the purposes of this section—

(a) ‘company’ means any body corporate and include a firm or other association of individuals; and

(b) ‘director’ in relation to a firm means a partner in the firm.

Exemption from tax.

12. (1) Where energy under High Tension Supply is consumed in the process of manufacturing or producing the principal product in any industrial undertaking licensed under the Industries (Development and Regulation) Act 1951 (Central Act LXV of 1951), no electricity tax shall be payable on the energy so consumed for a period of three years from the date of the commencement of the manufacture or production of the principal product in such undertaking.

(2) For the purposes of sub-section (1), if any question arises in regard to the date of the commencement of the manufacture or production of the principal product, the
question shall be decided by the prescribed officer in accordance with such procedure as may be prescribed and his decision thereon shall be final.

13. (1) The Government may, by notification, make an exemption or reduction in rate, in respect of the electricity tax payable under this Act by any specified class of persons, having regard to all or any of the following matters, namely:

(a) the nature of the business or industry carried on by such class of persons;

(b) the price of energy consumed in relation to the total cost of the manufacture or production of the principal product in any industrial undertaking owned or controlled by such class of persons;

(c) such other matters as may be prescribed.

(2) Any exemption from electricity tax or reduction in the rate of electricity tax notified under sub-section (1) may be subject to such restrictions and conditions as may be specified in the notification.

(3) The Government may, by notification, cancel or vary any notification issued under sub-section (1).

14. The provisions of this Act shall be in addition to, and not in derogation of, the Electricity Duties Act, 1939 (V of 1939).

15. (1) The Government may make rules to carry out the purposes of this Act.

(2) In particular, and without prejudice to the generality of the foregoing power, such rules may provide for—

(a) all matters expressly required or allowed by this Act to be prescribed;

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¹This expression was substituted for the expression "Madras Act" by paragraph 3 (2) of the Tamil Nadu Adaptation of Laws Order, 1970.

²These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
(b) the procedure to be followed by the Electrical Inspector for deciding disputes under sub-section (1) of section 9;

(c) the procedure to be followed by the Government for deciding appeals under sub-section (2) of section 9;

(d) the manner of determining the total cost of the manufacture or production of the principal product for purposes of clause (3) of section 2 and clause (b) of sub-section (1) of section 13;

(e) the installation of meters by persons who consume energy generated by themselves.

16. If any difficulty arises in giving effect to the provisions of this Act, the Government may, as occasion may require, by order, do anything which appears to them necessary for the purpose of removing the difficulty.

17. (1) All rules made under section 15 shall be published in the *Fort St. George Gazette and, unless they are expressed to come into force on a particular day, shall come into force on the day on which they are so published.

(2) Every rule made under section 15 and every order made under section 16 shall, as soon as possible after it is made, be placed on the table of both Houses of the Legislature, and if, before the expiry of the session in which it is so placed or the next session, both Houses agree in making any modification in any such rule or order or both Houses agree that the rule or order should not be made, the rule or order shall thereafter have effect only in such modified form or be of no effect, as the case may be, so however, that any such modification or annulment shall be without prejudice to the validity of anything previously done under that rule or order.

18. This Act shall have effect subject to the provisions of Article 288 of the Constitution.

*Now the Tamil Nadu Government Gazette.
1[TAMIL NADU] ACT No. 35 OF 1964.


[Received the assent of the President on the 15th November 1964, first published in the Fort St. George Gazette on the 25th November 1964 (Agrahayana 4, 1886).]


Be it enacted by the Legislature of the 3[State of Tamil Nadu] in the Fifteenth Year of the Republic of India as follows:—

1. (1) This Act may be called the 1[Tamil Nadu] Electricity (Taxation on Consumption) Amendment Act, 1964.

(2) Section 2 shall be deemed to have come into force on the 1st day of November 1963.

2. (The amendment made by this section has already been incorporated in the principal Act, viz., Tamil Nadu Act 4 of 1962).

1 These words were substituted for the word "Madras" by the Tamil Nadu Adaptation of Laws Order, 1969, as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.

2 For Statement of Objects and Reasons, see Fort St. George Gazette Extraordinary, dated the 23rd October 1964, Part IV—Section 3, pages 412–413.

3 This expression was substituted for the expression "State of Madras" by the Tamil Nadu Adaptation of Laws Order, 1969 as amended by the Tamil Nadu Adaptation of Laws (Second Amendment) Order, 1969.
3. Notwithstanding anything contained in any judgment, Validation of decree or order of any court, as levy or collection of the levy and collection of electricity tax under the provisions of the principal Act, prior to the date of the publication of this Act in the *Fort George Gazette, shall be deemed to be invalid or ever to have been invalid on the ground only that "price of energy" as defined in the principal Act did not include such portion of the surcharge as is referred to in clause (c) of the Explanation to clause (9) of section 2 of the principal Act, amended by this Act, and such electricity tax levied or collected or purporting to have been levied or collected shall, for all purposes, be deemed to be and to have always been validly levied or collected; and accordingly—

(a) all acts, proceedings or things done or taken by the Government or any authority, officer or person in connection with the levy or collection of such electricity tax shall, for all purposes, be deemed to be and to have always been done or taken in accordance with law;

(b) no suit or other proceeding shall be maintained or continued in any court for the refund of any electricity tax so paid;

(c) no court shall enforce any decree or order directing the refund of any electricity tax so paid;

(d) any electricity tax which becomes leviable under the principal Act, as amended by this Act, for any period during which the Madras Electricity Supply (Madras State Electricity Board and Licenses Areas) Surcharge Order 1963, is in force, may be levied and collected in the manner provided under the principal Act, as amended by this Act.

1 This expression was substituted for the expression "Madras Act" by paragraph 3(2) of the Tamil Nadu Adaptation of Laws Order, 1976.

* Now the Tamil Nadu Government Gazette.
Part IV—Section 2
Tamil Nadu Acts and Ordinances.

The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 11th October 1991 and is hereby published for general information:

ACT No. 32 OF 1991.

An Act further to amend the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-second Year of the Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1991.

(2) It shall be deemed to have come into force on the 1st day of September 1991.

2. After section 3 of the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962, the following section shall be inserted, namely:

"3-A. Levy of additional tax on consumption of energy.—(1) Save as otherwise provided in sub-section (1) of section 3, there shall be levied and paid to the Government every month, an additional tax on the consumption of

(A Group) IV-2 Ex. (487)—1
energy calculated at the rate of four per centum of the price of energy consumed by the consumer:

Provided that no additional tax shall be levied under this sub-section,—

(a) on the energy consumed by any person for domestic connections including hut connections or for agricultural purposes; or

(b) on the energy consumed by any person (other than a licensee) who consumes energy generated by himself.

(2) The additional tax under sub-section (1) shall be levied in addition to any tax payable on the consumption of energy levied and collected under sub-section (1) of section 3.

(3) The provisions of this Act shall apply in relation to the additional tax payable under sub-section (1) as they apply in relation to the tax payable under sub-section (1) of section 3."

(By order of the Governor.)

P. Jeyasingh Peter,
Secretary to Government, Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 28th June 1994 and is hereby published for general information:

ACT No. 43 OF 1994.

An Act further to amend the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-fifth Year of the Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1994.

(2) It shall be deemed to have come into force on the 1st day of April 1994.

2. In sub-section (1) of section 3-A of the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962, for the words “four per centum”, the words “five per centum” shall be substituted.

(By order of the Governor.)

M. MUNIRAMAN,
Secretary to Government, Law Department.
The following Act of the Tamil Nadu Legislative Assembly received the assent of the Governor on the 17th November 1997 and is hereby published for general information:

ACT No. 64 OF 1997

An Act further to amend the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962.

Be it enacted by the Legislative Assembly of the State of Tamil Nadu in the Forty-eighth Year of the Republic of India as follows:

1. (1) This Act may be called the Tamil Nadu Electricity (Taxation on Consumption) Amendment Act, 1997.

(2) It shall be deemed to have come into force on the 25th day of February 1981.

2. In Section 2 of the Tamil Nadu Electricity (Taxation on Consumption) Act, 1962 (hereinafter referred to as the principal Act), in clause (9), after the words “for the energy supplied by the licensee”, the following shall be inserted, namely:

“and in cases where a person (whether a licensee) consumes energy generated by himself or where a licensee consumes energy whether generated by himself or supplied to him or where a person (whether a licensee or other than a licensee) supplies energy to any other person free of charge or at a concessional rate (other than tariff concession), the price at the highest tariff at which energy is supplied to any other similar consumer in the locality.”

3. In section 5 of the principal Act,—

(a) in sub-section (2),—

(i) for the words “to any other person free of charge”, the words “to any other person free of charge or at a concessional rate” shall be substituted;

(ii) the Explanation shall be omitted;

(b) in sub-section (4), for the words “person supplying energy free of charge”, occurring in three places, the words “person supplying energy free of charge or at a concessional rate” shall be substituted.

4. In section 8 of the principal Act, in clause (ii) in sub-clause (g), for the words “free of charge”, occurring in two places, the words “free of charge or at a concessional rate” shall be substituted.

(By order of the Governor)

A. K. RAJAN,
Secretary to Government, Law Department.